

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. I

Excise Appeal No. 40372 of 2015

(Arising out of Order-in-Original No.13/2014 – C. Ex. dated 29.12.2014
passed by Commissioner of Central Excise, Salem)

M/s RAN India Steels (P) Ltd.,

.... Appellant

Unit 1, SF No. 265/2E,
Nallur-Kavundipalayam (PO),
Kandampalayam, Paramathi Taluk,
Namakkal District – 637 203.

Versus

Commissioner of GST & Central Excise,

.... Respondent

No.1, Foulks Compound,
Anai Road, Salem

APPEARANCE:

Shri M. Karthikeyan and Ms. P. Varshini, Advocate
Shri Sanjay Kakkar and Shri Anoop Singh, Authorised Representatives for the
Respondent

CORAM:

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

HON'BLE MR. AJAYAN T.V., MEMBER (JUDICIAL)

DATE OF HEARING: 03.12.2024

DATE OF DECISION :21.02.2025

ORDER

The appeal is allowed. For order, the order dated 21.02.2025
in Excise Appeal No. 40947 of 2015 may be seen.

(AJAYAN T.V.)

Member (Judicial)

(VASA SESHAGIRI RAO)

Member (Technical)